

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3058 of 2020

Laljit Yadav @ Laljit Prasad Yadav
... Petitioner
Versus
1. The State of Jharkhand
2. Indradev Yadav ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ranjan Kumar, Advocate
For the State : Mr. S.K. Dubey, Addl. P.P.

Order No.02 Dated- 09.09.2020

Apprehending his arrest in connection with Tetulmari P.S. Case No. 3 of 2019 (S.T. No. 202 of 2019) instituted under Sections 323/341/342/379/307/354/447/448/34 of the Indian Penal Code and Section 27 Arms Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Heard learned counsel appearing for the petitioners and learned A.P.P appearing for the State through video conferencing.

The learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter, within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner in furtherance of his common intention with the co-accused persons attempted to murder Suraj Yadav, Sanjeet Yadav and Sunny Yadav and also outraged the modesty of the daughter-in-law of the informant and also fired from firearms upon the informant. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to pay ad interim victim compensation of Rs.5,000/- without prejudice to his defence

in this case to the informant. It is lastly submitted that the co-accused persons have already been given the privilege of anticipatory bail by this Court vide order dated 06.02.2020, passed in A.B.A. No. 688 of 2020. Hence, it is submitted that the petitioner be also given the privilege of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Additional District Judge -XVI, Dhanbad within six weeks from today and in the event of his arrest or surrendering, the petitioner will be enlarged on bail on depositing a demand draft of Rs.5,000/- as ad interim victim compensation without prejudice to his defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned Additional District Judge -XVI, Dhanbad in connection with Tetulmari P.S. Case No. 3 of 2019 (S.T. No. 202 of 2019) with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

(Anil Kumar Choudhary, J.)